

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 275/(MAH)/2017

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Bhoir Offshore Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---------------|--------------------------|--|
| 1) | Rahul D. Oak. | Adv. for Petitioner - |  |

Common Order

TCSP No.275/230-232/NCLT/MB/MAH/2017

TCSP No.276/230-232/NCLT/MB/MAH/2017

For having the Petitioner Counsel brought it to the notice of this Bench, stating that the Auditors remuneration has been shown as ₹10,000/- instead of showing ₹1,00,000/- (Rupees One lakh only) as directed by this Bench, in the hearing held on 16.2.2017, this Bench hereby rectifying the mistake by replacing the amount of ₹10,000/- with ₹1,00,000/- (Rupees One lakh) as Auditors Remuneration.

Accordingly, correction has been carried out as Corrigendum.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)